(स) यदि हां तो क्या सरकार ने इस वक्तव्य के सत्य अथवा असत्य होने के संबंध में कुछ छान बीन की है ?

## f[SHRI M. L. THEVAR'S STATEMENT REGARDING SHRI SUBHASH CHANDRA BOSE

308. SHRI NAWAB SINGH CHAU-HAN: Will the PRIME MINISTER be pleased to state:

- (a) whether the attention of Government has been drawn to the statement made by Shri M. L. Thevar, Member, Legislative Assembly, Madras, which appeared in the *Times* of *India* on the 23rd February 1956 and other leading papers of the country wherein he has said that Shri Subhash Chandra Bose is still alive and is living in Sikiang (China) at the border of Assam, and has also claimed to have met him; and
- (b) if so, whether Government have made any investigations as to the veracity of the statement?]

प्रधान मंत्री तथा वैदेशिक कार्य-मंत्री (श्री जवाहरलाल नेहरू) : (क) ग्रीर (ख). जी हां। सरकार ने प्रेस रिपोर्ट देख ली है।

पिछले सालों में सरकार ने जो सबूत इकट्ठें किये हैं, उन से उन्हें यह विश्वास हो गया है कि नेताजी सुभाषचन्द्र बोस की मृत्यु हो चुकी है। इस कारण सरकार की राय में चीन के सिक्यांग प्रान्त में उन के रहने का प्रश्न ही नहीं उठता।

फिर भी, नेताजी की मृत्यु किन परि-स्थितियों में हुई, इस की जांच करने के लिये सरकार ने एक कमेटी नियुक्त की है। यह कमेटी इस काम के लिये जल्दी ही जापान जायगी।

t[THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS < Sma JAWAHARLAL NEHRU): (a) and

tEnglish translation.

(b). Yes. Government have seen the press report.

All the evidence that Government collected in the past few years convinced them of the death of Netaji Subhash Chandra Bose. There is, therefore, in their opinion, no question of his living in Sikiang province of China.

However, Government have appointed a Committee to investigate into the circumstances of Netaji's death. The Committee will proceed to Japan for the purpose soon.]

## ALLOTMENT OF TIME FOR THE CONSIDERATION OF THE APPRO-PRIATION BILL, 1956

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return of the Appropriation Bill, 1956, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

## STATEMENT ON BUDGET LEAKAGE CASE

THE LEADER OF THE HOUSE (SHRI GOVIND BALLABH PANT): Sir, with your permission, I wish to make a short statement on what is commonly known as the Budget Leakage Case. As a result of the investigations carried out by the Central Intelligence Bureau and the Bombay and Delhi Police, it is now known exactly how the leakage occurred. We also know a great deal about the distribution of this information in Bombay and at other places. It has been established that the leakage occurred from the Rashtrapati Bhavan Press where the Budget papers had been given for printing. Copies of the draft which had been sent for printing had been passed without authority to certain persons, two of whom have already